GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA STARRED QUESTION NO. 302 ANSWERED ON 21.08.2025

Permanent benches of the Odisha High Court

302 SHRI NIRANJAN BISHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is a plan to establish permanent benches of the Odisha High Court in Western Odisha (e.g., Sambalpur or Balangir) to ensure equitable access to justice; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) & (B) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 302 FOR REPLY ON 21.08.2025 REGARDING 'PERMANENT BENCHES OF THE ODISHA HIGH COURT' ASKED BY SHRI NIRANJAN BISHI.

(a) & (b): The High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government, consenting to meet necessary expenditure and provide infrastructural facilities, along with the consent of the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State.

At present, there is no complete proposal pending with the Government of India to establish permanent benches of the Odisha High Court in Western Odisha.
